

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

12.

C.P.(IB)/47(MB)/2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **02.02.2024**

NAME OF THE PARTIES: Omkara Assets Reconstruction Private Limited
Vs
Mahesh Vasant Dabholkar

SECTION: 95(1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Yash Jariwala, Ld. Counsel for Resolution Professional present (VC).
Mr. Saurabh Nikalje i/b Dua Associates, Ld. Counsel for the Financial
Creditor present.
2. Counsel for the Financial Creditor submits that the loan has been assigned
to other Financial Institution and they want to file amended Cause Title.
Permission granted.
3. The RP/Financial Creditor is directed to serve the copy of the report upon
the Personal Guarantor and file proof of service. Personal Guarantor is
directed to file reply within two weeks from the date of receipt of report.
4. List this matter on **27.03.2024**. Counsel for the Financial Creditor is directed
to intimate other side the next date of hearing of this matter.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

02.02.2024 / pvs